

**IN THE HIGH COURT OF JUDICATURE AT PATNA  
CRIMINAL MISCELLANEOUS No.66141 of 2025**

Arising Out of PS. Case No.-137 Year-2025 Thana- KAKO District- Jehanabad

Deepak Kumar @ Deepak Yadav S/O Sunil Kumar @ Sunil Yadav R/o Vill.-  
Pachrukhiya, P.S.- Bhelewar, Dist.- Jehanabad

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

**Appearance :**

For the Petitioner/s : Ms.Chandni Kumari  
For the Opposite Party/s : Mr.Madan Kumar

**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH  
ORAL ORDER**

5      12-03-2026                      Heard learned counsel for the petitioner and learned  
A.P.P for the State.

2. The petitioner apprehends his arrest in Kako P.S.  
Case No. 137/2025, registered for offence punishable under  
Sections 191(2), 126(2), 115(2), 110 and 132 of the Bhartiya  
Nayay Sanhita, 2023.

3. As per F.I.R., this petitioner is alleged to have  
created obstruction in construction of '*pucca nala*' work and  
also assaulted informant, who is a government employee while  
executing his government lawful duty, and due to which, the  
construction work could not be completed.

4. Considering the nature of accusation, the prayer



for anticipatory bail of petitioner is rejected.

**(Prabhat Kumar Singh, J)**

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